

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2549
TO BE ANSWERED ON 4TH AUGUST 2023**

AGE FOR CONSUMPTION OF TOBACCO PRODUCTS

**2549. SHRI MOHAN MANDAVI:
SHRI DHARAMBIR SINGH:
SHRI VIJAY BAGHEL:
SHRI ARUN SAO:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to introduce a regulation to raise the age level for consumption of tobacco products from 18 to 21 years;
- (b) if so, the details thereof along with the time by which it is likely to be implemented;
- (c) whether any efforts are being made by the Government to reduce the consumption of tobacco products by the minors;
- (d) if so, the details thereof; and
- (e) the other corrective measures taken/proposed to be taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

(a) to (e): The draft Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) (Amendment) Bill, 2020, was hosted in public domain for pre-legislative consultation.

Various steps have been taken by the Government to protect school going children against the harmful effects of tobacco products. As per Section 6 (a) of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003) read with Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2011, there is prohibition on sale of tobacco products to and by persons below the age of 18 years and as per Section 6 (b) of COTPA, 2003, there is prohibition on sale of tobacco products in an area within a radius of one hundred yards of any educational institution.

Public Health is a State subject and the primary responsibility for enforcement of the Act, lies with the State Governments for effective implementation of the provisions of

COTPA, 2003. The Ministry of Health & Family Welfare has issued the "Guidelines for Tobacco Free Educational Institution (Revised)" for effective implementation of Section-6 of COTPA, 2003. States are taking effective measures with Education departments for implementation of these Guidelines. Regular and sustained awareness is carried out about the adverse effects of tobacco usage on health through various anti-tobacco campaigns.
